

NOTED & REGISTERED

Sr. No. 6239 Page No. 87

Date 10/3/2023

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

10th March 2023

From

Saraswat Co-Operative Bank Ltd.

Registered office,
Eknath Thakur Bhavan,
953, Appasaheb Marathe Marg,
Prabhadevi, Mumbai – 400 025

Recovery Department,
74-C, Samahan Building, Senapati Bapat Marg,
Dadar (West), Mumbai -400 028

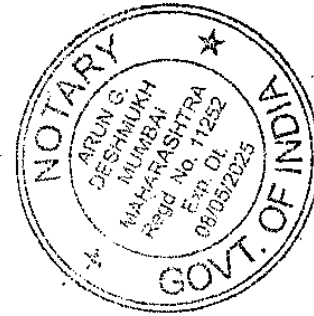
To,

The Interim Resolution Professional

Mr. Rajan Deshraj Agarwal

Office No. 404, Laxmi Mall, Laxmi Industrial Estate,
New Link Road, Andheri (West),
Mumbai -400 053.

Email: cirp.sristi@gmail.com

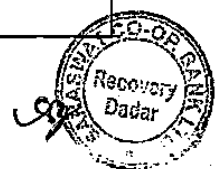


Subject: Submission of claim and proof of claim in the account of M/s.Sristi Hospitality Private Limited

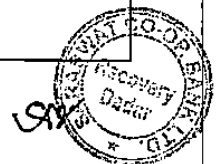
Dear Sir,

Saraswat Co-operative Bank Ltd., hereby submits this claim in respect of the Corporate Insolvency Resolution Process of M/s. Sristi Hospitality Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Saraswat Co-operative Bank Ltd.
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Bank Registered under the Bombay Co-operative Societies Act, 1925 and registered under The Maharashtra Co-operative Societies Act 1960, and Multi State Co-operative Societies Act 2002
3.	Address and email address of the financial creditor for correspondence	74-C, Samadhan Building, 2 nd floor, Senapati Bapat Marg, Dadar (West), Mumbai 400 028. Email ID: vidyesh.dalvi@saraswatbank.com suresh.dabresawant@saraswatbank.com milind.gawandi@saraswatbank.com



<p>4. Details of claim, if it is made against corporate debtor as principal borrower:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any</p> <p>(Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any</p> <p>(Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the guarantor(s)</p>	<p>(I) Rs. 29,78,73,126.00 as on 27.02.2023. (Details of claim as per Annexure-I)</p> <p>(II) Rs. 29,78,73,126.00 (Details of security as per Annexure -II)</p> <p>(III) Rs. 29,78,73,126.00</p> <p>(IV) (a) Mr.Santosh Ramanna Shetty 603, Oyster Shell, Juhu Tara Road, Next to Hotel Palm Grove, Juhu Beach, Mumbai-400 049.</p> <p>(b) Ms. Rani Santosh Shetty 603, Oyster Shell, Juhu Tara Road, Next to Hotel Palm Grove, Juhu Beach, Mumbai-400 049.</p> <p>(c) Mr. Aditya Santosh Shetty 603, Oyster Shell, Juhu Tara Road, Next to Hotel Palm Grove, Juhu Beach, Mumbai-400 049.</p> <p>(d) Mr. Girvani Santosh Shetty 603, Oyster Shell, Juhu Tara Road, Next to Hotel Palm Grove, Juhu Beach, Mumbai-400 049.</p>
<p>5. Details of claim, if it is made against corporate debtor as guarantor:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any</p> <p>(Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any</p> <p>(Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the principal borrower</p>	<p>N.A.</p> <div data-bbox="651 1272 954 1585" data-label="Image"> </div>
<p>6. Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:</p> <p>(i) Amount of claim</p> <p>(ii) Name and address of the beneficiary</p>	<p>N.A.</p>



7.	Details of how and when debt incurred	1. 27.10.2017 (Date of Sanction). 2. 01.01.2018 & 15.02.2018 (Date of Disbursements).
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	Nil
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Bank: Saraswat Co-op. Bank Ltd. Branch: Recovery Department IFSC Code: SRCB0000097 Account No.0097421420000001

(Signature of financial creditor or person authorised to act on its behalf)
[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BLOCK LETTERS: VIDYESH DALVI

Position with or in relation to Creditor: Chief Manager, Recovery Department, Mumbai

Address of person signing: 74-C, Samadhan Building, 2nd floor, Senapati Bapat Marg, Dadar (West), Mumbai 400 028.

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.



DECLARATION

I, Vidyesh Dalvi, Chief Manager of Saraswat Co-operative Bank Ltd., having office at 74-C, Samadhan Building, 2nd floor, Senapati Bapat Marg, Dadar (West), Mumbai 400 028, do hereby declare and state as follows:

1. M/s.Sristi Hospitality Private Limited, the corporate debtor was, at the insolvency commencement date, being the 27.02.2023, actually indebted to me for a sum of Rs.29,78,73,126.00
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

As per Annexure-III attached herewith.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

NIL
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

Date: 10.03.2023

Place: Mumbai

(Signature of the Claimant)

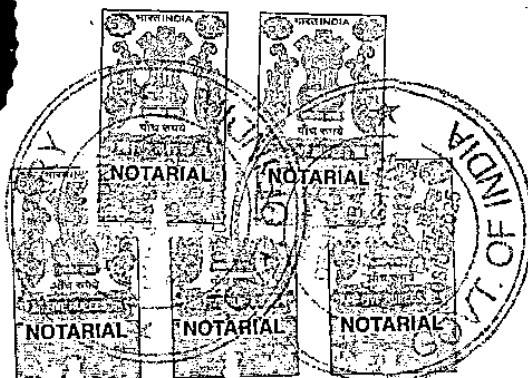
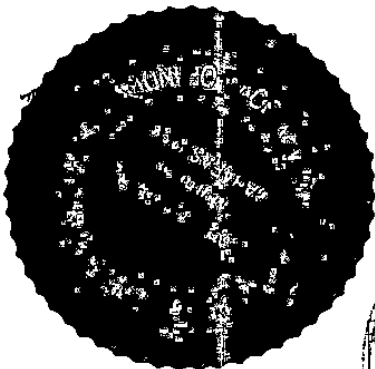


VERIFICATION

I, Vidyesh-Dalvi, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 10th day of March 2023.

(Signature of Claimant)



BEFORE ME

ARUN G. DESHMUKH
REGD. No. 11252 B.Corr., LL.B.
ADVOCATE HIGH COURT
NOTARY GOVT. OF INDIA
Office - Shop No. 1 Vinayak Garshan Apartment,
Ganesh Peth Lane, Dadar (W), Mumbai-400 028.

NOTED & REGISTERED
Sr. No. 6239 Page No. 87
Date 10/3/2023

Annexure-I

Details of Claim

Amount in Rupees

Account Number	Principal	Interest	Total
284700100000789	18,23,55,060.00	10,77,09,874.00	29,00,64,934.00
9284500100000288	52,15,115.00	25,93,077.00	78,08,192.00
Total	18,75,70,175.00	11,03,02,951.00	29,78,73,126.00

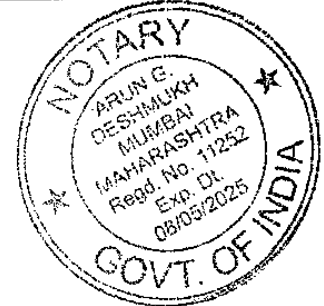
ANNEXURE – II

LIST OF SECURITIES

Sr. No.	Particulars
1	All that pieces and parcels of plot of land [admeasuring area : 809.34 sq.mtrs.] and building known as Liberty Lodge (Ground + 2) – Ground Floor [admeasuring carpet area : 3851.39 sq.ft], First Floor [admeasuring carpet area : 3153.06 sq.ft.] and Second Floor [admeasuring carpet area : 2046.77 sq.ft.] at the corner of Dashrathlal Joshi Road & Sarojini Road, Final Plot No.80B, C.T.S. No.1217, TPS – III, Vile Parle (W), Mumbai – 400 056, owned by M/s. Sristi Hospitality Pvt. Ltd.

ANNEXURE-III

LIST OF DOCUMENTS



Sr. No.	Description of Document
1	Sanction Letter dated 31.10.2017
2	Acceptance Letter dated 30.12.2017 Term Loan
3	Demand Promissory Note dated 30.12.2017 for Rs.21,00,00,000/-
4	Letter of Lien and set off dated 30.12.2017
5	Irrevocable Power of Attorney
6	Letter of Guarantee dated 30.12.2017 for Rs.21,00,00,000/-
7	Loan Agreement dated 30.12.2017
8	Recording Letter Evidencing Deposit of Title Deeds.
9	Acceptance Letter dated 15.02.2018 Cash Credit.
10	Demand Promissory Note dated 15.02.2018 for Rs.50,00,000/-
11	Letter of Lien and set off dated 15.02.2018
12	Letter of Continuing Security dated 15.02.2018
13	Letter of Guarantee dated 15.02.2018 for Rs.50,00,000/-
14	Unstamped undertaking

